

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF M/S PNC ENTERPRISES PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	PNC ENTERPRISES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	14/07/2008
3.	AUTHORITY UNDER WHICH CORPORATE PERSONS INCORPORATED	ROC- HARYANA, MINISTRY OF CORPORATE AFFAIRS
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U51221HR2008PTC069195
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPOARTE PERSON	C-204, RAIL VIHAR, SECTOR-15PART-2 GURUGRAM,HARYANA
6.	INSOLVENCY COMMENCEMENT DATE OF CORPORATE PERSON	17/05/2022
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	13/10/2022
8.	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	RANJEET KUMAR VERMA Reg. No.: - IBBI/IPA-002/IP-N00301/2017-18/10859
9.	ADDRESS, EMAIL ADDRESS AND TELEPHONE NUMBER	CS-53, 1F, ANSAL PLAZA, SECTOR-1, VAISHALI, GHAZIABAD-201010, INDIA. Email: ranjeet@ranjeetcs.com Contact No.: 0120- 4548178
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/O V P SINGH & CO ,C 396 , 2ND FLOOR , SECTOR 10 ,NOIDA 201301, UP email id- cirp.pnc@gmail.com
11.	Last date for submission of claims	31/05/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A. Web link – www.ibbi.gov.in/home/downloads B. physical address - C/O V P SINGH & CO ,C 396 , 2ND FLOOR , SECTOR 10 ,NOIDA 201301, UP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PNC ENTERPRISES PRIVATE LIMITED on 17/05/2022.

The creditors of PNC ENTERPRISES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 31/05/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



RANJEET KUMAR VERMA

Date and Place: NOIDA , 19/05/2022

:

